

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

RAJYA SABHA

UNSTARRED QUESTION NO. 282

TO BE ANSWERED ON THURSDAY, THE 03.02.2022

VACANCIES OF JUDGES IN HIGH COURT

282. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether it is a fact that nearly 50 per cent posts of judges against the sanctioned strength of 37 are lying vacant in the State of Andhra Pradesh;
- (b) if so, since when these posts are lying vacant; and
- (c) efforts made by Government to fill up the vacancies and also create additional judges for High Court of Andhra Pradesh?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJJU)

(a) to (b) The High Court of Andhra Pradesh was created on 01.01.2019. As on 31.01.2022, against the sanctioned strength of 37 Judges in the Andhra Pradesh High Court, 20 Judges are in position, leaving 17 vacancies of Judges to be filled. The oldest vacancy in respect of present Andhra Pradesh High Court dates back to 22.01.2016 when there was a common High Court for Andhra Pradesh and Telangana. The most recent vacancy has arisen on 29.09.2021.

(c) Since 2018, 11 fresh Judges have been appointed in the Andhra Pradesh High Court. On 12.08.2021, Collegium of Andhra Pradesh High Court has recommended 08 names of Advocates for appointment as Judges of Andhra

Pradesh High Court which is under process. For the remaining 10 vacancies, proposal are yet to be received from the High Court Collegium of Andhra Pradesh High Court.

A proposal has been received from Chief Justice of Andhra Pradesh High Court for enhancement of Judge strength of Andhra Pradesh High Court. The matter has been taken up with the Chief Minister and Chief Justice on 29.11.2021 followed by reminders dated 03.01.2022 for sending a complete proposal with views of the state Government.
